

OFFICE ORDER NO. 39 OF 2021

- Read : 1. Hon'ble High Court Notification No.A-1201/2021, dated 25th May, 2021.
2. Hon'ble High Court Notification No.A-3902/2021, dated 25th May, 2021.
3. This Office Order No.34 of 2021, dated 27th May, 2021.


The earlier Office Order No.34 of 2021, dated 27th May, 2021 in respect of assignment and distribution of Judicial Work amongst the Judicial Officers of this Court is hereby partially modified and following order is issued and same shall come into force with effect from Monday, the 7th June, 2021 until further orders :

BANDRA BRANCH

<u>COURT ROOM NO.32</u> RENT ACT COURT AND SPECIAL COURT	Shri. G. J. Shrisundar, Judge shall preside in this Court and take up the Board of Matters falling u/s 41 of P.S.C.C. Act, 1882 between Landlord and Tenant, where no protection is awarded to the tenant under the Maharashtra Rent Control Act, 1999 along with Rent Act Matters for hearing and disposal according to law.
<u>COURT ROOM NO.40</u> RENT ACT COURT	Smt. A. H. Kashikar, Judge shall preside in this Court and take up the Board of Rent Act Matters for hearing and disposal according to law.

Rest of the Office Order No.34 of 2021, dated 27th May, 2021 shall remain unchanged.

COURT OF SMALL CAUSES }
MUMBAI : 07TH JUNE, 2021 }


(S. C. More)
Chief Judge